

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH**

**OA/20/109/2021**

HYDERABAD, this the 15<sup>th</sup> day of February, 2021

**Hon'ble Mr. Ashish Kalia, Judl. Member  
Hon'ble Mr. B.V. Sudhakar, Admn. Member**



Y. Rajyalakshmi  
Widowed D/o Late N. Venkateswarlu,  
Aged about 55 years,  
Occupation : Unemployee,  
D.No.11-5-7C, Kasayi Street,  
KAVALI, SRSP Nellore District,  
ANDHRA PRADESH – 524 201.

...Applicant

(By Advocate : Mr. K. Altaf Hussain)

Vs.

1. UNION OF INDIA REPRESENTED BY  
THE GENERAL MANAGER,  
SOUTH CENTRAL RAILWAY,  
RAIL NILAYAM, 3<sup>rd</sup> FLOOR,  
SECUNDERABAD – 500 025.
2. THE PRINCIPLE CHIEF PERSONNEL OFFICER,  
SOUTH CENTRAL RAILWAY,  
RAIL NILAYAM, 04<sup>th</sup> FLOOR,  
SECUNDERABAD – 500 025.
3. THE DIVISIONAL RAILWAY MANAGER,  
SOUTH CENTRAL RAILWAY,  
VIJAYAWADA DIVISION, VIJAYAWADA,  
ANDHRA PRADESH.
4. THE SENIOR DIVISIONAL PERSONNEL OFFICER,  
SOUTH CENTRAL RAILWAY,  
VIJAYAWADA DIVISION, VIJAYAWADA,  
ANDHRA PRADESH.
5. THE SENIOR DIVISIONAL FINANCIAL MANAGER,  
SOUTH CENTRAL RAILWAY,  
VIJAYAWADA DIVISION, VIJAYAWADA,  
ANDHRA PRADESH. ....Respondents

(By Advocate : Mr. M. Venkateswarlu, SC for Rlys)

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**ORAL ORDER**  
**(As per Hon'ble Mr.B.V.Sudhakar, Administrative Member)**

**Through Video Conferencing:**

2. The OA is filed in regard to grant of secondary family pension.
3. Brief facts are that the applicant is the daughter of the ex- employee who retired from the respondents organisation on 31.7.1993. Her mother has died on 12.9.1996 and her husband, on 8.3.2013. She has no children and has been living with her father. Respondents have issued the complimentary Railway pass as well as identity card to her. After the death of her father on 1.1.2017, applicant sought secondary family pension which was rejected stating that the details furnished by her are not tallying with those in the official records. Responding to the rejection applicant represented on 12.10.2020, to depute the Welfare Officer for verifying the ground reality and thereafter, decide the grant of secondary family pension. There being no reply, the OA is filed.
4. The contentions of the applicant are that her name is recorded in the official records as dependent daughter of the ex-employee while he was alive. Based on the dependency of the applicant on her father, she was issued the Railway pass and the identity card. Treating her as dependent daughter while the ex-employee was alive and on his death, not accepting the same is unfair. Rejecting the claim of a destitute woman, who is eligible for the benefit, is arbitrary, irregular and illegal.
5. Heard both the counsel and perused the pleadings on record.

6. Applicant is seeking secondary family pension claiming that her name is recorded in the official records as the dependent daughter of her father who died on 1.1.2017. The request was rejected on grounds that the official details are not coinciding with those furnished by the applicant while claiming secondary family pension. Contesting this fact, applicant has represented on 12.10.2020 to depute the Welfare Officer to verify and investigate the details furnished by her. The request is fair and hence, we direct the respondents to depute the Welfare Officer to verify the details furnished by her by calling on her and from other reliable sources like friends, relatives and from others living in and around her residence etc. Thereafter, the respondents to take a decision in regard to the grant of the secondary family pension as per extent rules/law and communicate the same to the applicant, by a reasoned and speaking order. Time granted to implement the order is 3 months from the date of receipt of this order.

7. With the above direction, the OA is disposed of, with no order as to costs.

**(B.V.SUDHAKAR)**  
**ADMINISTRATIVE MEMBER**

**(ASHISH KALIA)**  
**JUDICIAL MEMBER**

*evr*